

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.6 - IA/989(AHM)2024
In
C.P.(IB)/215(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Mukeshbhai Khodabhai Thumar
V/s

.....Applicant

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Rajesh Bohra, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

IA/989(AHM)2024

This is an application filed by the RP under Rule 11 of the NCLT Rules, 2016 seeking following prayers:

- (a) *This Hon'ble Authority may kindly be pleased to grant extension of 100 days to complete the procedure.*
- (b) *This Hon'ble Authority may be pleased to grant such other and further reliefs as may be deemed fit and proper by this Hon'ble Authority in the interest of justice;*

Let notice be issued to the Respondents by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID of the Respondents within seven days.

The Respondents are directed to file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 05.08.2024

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)